

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MA 1502/91
in
DA 633/91

(31)
Dt. of Order: 3-4-92.

Dr.E.Vedavyas

vs.

....Applicant

1. State Government of Andhra Pradesh,
rep. by its Chief Secretary, ~~to Govt~~
General Administration (Spl.A) Department,
A.P.Secretariat, Hyderabad, A.P.

2. Union of India, rep. by its Secretary,
Department of Personnel, North Block,
New Delhi.

....Respondents

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Counsel for the Applicant : Sri G.V.L.Narasimha Rao

Counsel for the Respondents : Sri M.Jagan Mohan Reddy
for R-2

Sri D.Pandu Ranga Reddy
for R-1

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CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Division Bench delivered by
Hon'ble Sri R.Balasubramanian, Member (A)).

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Miscellaneous Application No.1502/91 in DA 633/91
is filed with a prayer to direct the Respondents to issue
suitable posting orders in the cadre of Chief Secretary to
Government of Andhra Pradesh at the ~~8,000/-~~ per month grade
pending disposal of the O.A. and to pass such other order
or orders as the Tribunal may deem fit and proper. The prayer
in the main O.A. is for declaring G.O.Rt.No.1778, G.A.(Spl.A)
Dept., dt.18-4-91 as arbitrary, discriminatory, unconstitutional
and violative since it has been issued without considering the

Copy to:-

1. Chief Secretary, General Administration (Spl. A) Department, State Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
2. Secretary, Department of Personnel, Union of India, North Block, New Delhi.
3. One copy to Sri. G.V.L.Narasimha Rao, advocate, CAT, Hyd.
4. One copy to Sri. M. Jagan Mohan Reddy, for R2, CAT, Hyd.
5. One copy to Sri. D.Panduranga Reddy, Spl. counsel for the State of A.P. R-1.
6. One spare copy.
7. One copy to D.R(J)

Rsm/-

claims of the applicant. The prayer therein therefore is to consider the case of the applicant also for being appointed to the grade of Rs.8,000/- p.m. or equivalent to the cadre post of Chief Secretary to Government of A.P., as the applicant is senior to one Sri K.S.R.Murthy.

2. We have heard Sri G.V.L.N.Rao, learned counsel for the applicant, Sri M.Jagan Mohan Reddy, learned counsel for the 2nd Respondent and Sri D.Pandu Ranga Reddy, learned counsel for the Respondent No.1. After hearing the case carefully, we find that in the counter affidavit filed by the State Government in M.A.1502/91, it has been stated in para-4 that in continuation of para-7 of the counter filed in the main O.A., it is submitted that the claim of the applicant to the grade of Chief Secretary to the Government of A.P., is still under consideration. Since the state government has already considered the case of the applicant for promotion to the grade of Chief Secretary, it is not necessary for us to give any directions as such for consideration, which is already with the State Government. On this point Sri GVLN Rao, ~~strenuously~~ points out the fact that the applicant is retiring on 31-8-92, therefore there is an element of urgency in this matter. In view of this situation we direct the 1st Respondent i.e. the Government of Andhra Pradesh to process of complete the/consideration and take a decision thereon before 31-5-92. With these directions we dispose of the O.A. as well as M.A. with no order as to costs.

R.Balasubramanian

(R.BALASUBRAMANIAN)
Member (A)

(C.J.ROY)
Member (J)

av1/

Dated: 3rd April, 1992.
Dictated in Open Court.

Dr. Reshma
S. G. Roy

contd...

M.A. 1502/91

in

O.A. 633/91

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
MEMBER(JUDL)

AND

THE HON'BLE MR. C.J. ROY : MEMBER(JUDL) ✓

Dated: 3/4/1992. ✓

ORDER / JUDGMENT

R.A./C.A./M.A. No. 1502/91. ✓

O.A. No.

in
633/91 ✓

T.A. No.

(W.P. No. _____)

Admitted and interim directions
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs. ✓

pvm.

